

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 02.04.98

OA 104/98

Mahendra Kumar Shobhawat, Ex.EDEPM, Palawatan, Distt. Ajmer.

... Applicant

Versus

1. Union of India through the Secretary, Department of Posts, Ministry of Communications, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Postmaster General, Rajasthan Southern Region, Ajmer.
4. Sr.Superintendent of Post Offices, Ajmer Division, Ajmer.

... Respondents

CORAM:

HON'BLE MR.GOPAL PRISHNA, VICE CHAIFMAN

For the Applicant ... Mr.K.L.Thawani

For the Respondents ...

O R D E R

PER HON'BLE MR.GOPAL PRISHNA, VICE CHAIFMAN

Applicant, Mahendra Kumar Shobhawat, in this application under Section 19 of the Administrative Tribunals Act, 1985, has mainly prayed for a direction to the respondents to appoint him as Extra Departmental Branch Post Master (for short, EDEPM), Palawatan, in place of his deceased father, on compassionate grounds.

2. Heard the learned counsel for the applicant. Records of the case have been carefully perused.

3. The case of the applicant is that his father, Shri Vishnu Prasad, worked as EDEPM, Palawatan, from 1966. He became ill and applied for leave from 1.12.97 to 28.1.98. It is stated by the learned counsel for the applicant that while in service the father of the applicant died on 15.12.97. The applicant worked as EDEPM, Palawatan, in the place of his father on many occasions. However, he was disengaged on 9.1.98. He made a representation to the concerned authority for his appointment in the place of his father as EDEPM, Palawatan, but no reply has been received by the applicant from the respondents. The learned counsel for the applicant, instead of pressing this application on merits, wants the applicant's representation, at Annexure A-4, dated 13.1.98, to be decided by respondent No.2 on merits.

4. In the circumstances, the present application is disposed of, at the ~~initial~~ stage of admission, with a direction to respondent No.2 to decide the

applicant's representation, at Annexure A-1, dated 13.1.98, through a detailed speaking order on merits keeping in view the provisions contained in Annexure A-9 within a period of four months from the date of this order. If the applicant is aggrieved by the decision taken on his representation, he may file a fresh OA. Let a copy of the OA and the annexures thereto be sent to respondents No.2 and 4 alongwith a copy of this order.

Gopalkrishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK